NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: CP/642/ (IB)/2017

NAME OF THE PETITIONER(S)

: RAHUL FERROMET & ENGINEERING PVT LTD

NAME OF THE RESPONDENT(S)

: ARJUN TECHNOLOGIES INDIA LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

IK, M.D. Muhilan J.M. SriMssen B. UDHAYA KUMAR

ORDER

Counsels representing both the parties are present. Counsel for respondent stated that the parties had a talk for settling the issue and the respondent/corporate debtor accepted to pay an amount of Rs.17 lakhs as against the claim of Rs.19 lakhs. Counsel for petitioner stated that the proposal is not acceptable to them. Counsel for respondent prayed for time stating that they intend to have another round of talks with the petitioner for settling the matter. Time is extended at request. Put up on 24.01.2018.

-gd -(S VIJAYARAGHAVAN) Member (Technical)

(K ANANTHA PADMANABHA SWAMY) Member(Judicial)

bc